

(b) In pursuance of the recommendations of the Planning Commission, the Malabar Tenancy Act, 1929 was extended to Mahe in 1958. As the Malabar Tenancy Act has since been repealed in Kerala and replaced by the Kerala Agrarian Relations Act, the Government of India are taking steps to extend the Kerala Agrarian Relations Act to Mahe.

Industrial Estates at Nangal Dam

*354. **Shri Daljit Singh:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that an industrial estate was proposed to be set up at Nangal Dam where the construction of Dams is about to be completed; and

(b) if so, what steps are being taken for its finalisation?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). The Government have approved of a proposal for the establishment of an industrial estate with 50 units at the Nangal Dam during 1964-65. The selection of site and acquisition of land would be made during 1963.

Oil Mills in U.P.

*355. **Shri S. N. Chaturvedi:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that production of oil in mills in Uttar Pradesh has fallen and certain units have either closed or are partially working since the introduction of Forward Trading in mustard oil seeds;

(b) whether this led to steep fluctuations in prices; and

(c) if so, what Government propose to do about it?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) Forward Trading in mustard seed commenced at Agra, Uttar Pradesh in

December 1957 and in Kanpur in July 1959. From statistics available with Government, the quantity of mustard seed crushed in Uttar Pradesh has risen from 432,000 tons in 1957-58 to 600,000 tons in 1959-60. Government are not aware of any closure of oil mills in Uttar Pradesh.

(b) No, Sir.

(c) Does not arise.

Import of Santonine Drug

*356. **Shri Sham Lal Saraf:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government are issuing Import Licences for the import of Santonine Drug from foreign countries;

(b) whether Government are aware that there is a Government owned factory at Baramullah in Kashmir manufacturing this drug;

(c) whether this has also been brought to the notice of Government that the drug manufactured in this factory which is of standard quality is not being sold at the moment and there is a stock of its produce piling up over a year and half because of unrestricted imports; and

(d) whether Government would revise their import policy in this behalf so as to enable this factory to sell its products in a smooth sailing manner?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (d). A statement is placed on the Table of the House.

STATEMENT

Government are not issuing import licences for the import of Santonine as this item has already been included in banned list for import. Government are aware that there is a Government owned factory in Kashmir and that they have accumulated stocks. But the accumulation is not due to unrestricted imports.